

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).14376/2012

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

Date: 04/09/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. V. Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the petitioner has made a submission at Bar that fresh and complete address of respondent Nos.14, 16, 18 and 19 has been furnished yesterday only. Registry to ascertain and notice be issued forthwith.

Three weeks' time is granted, as a final chance, to the learned counsel for the petitioner for moving the application for substitution of the legal representatives of the deceased respondent No.13 on record.

Similarly, the learned counsel for the petitioner to cure the defects in the application for impleading the Wakf Board as a party, as pointed out in the office report, by the next date, failing which, further necessary orders shall be passed.

List again on 4.10.2013.

rd		REGISTRAR

(M.A. SAYEED)